

IN THE COURT OF SHRI AVINASH KUMAR, ADDITIONAL SESSIONS JUDGE-I,
JHANJIHARPUR
B.P.No.224/2021(C.C.)

Date	Ordersheet
16-9-2021	<p data-bbox="619 257 1045 302">WWW.LIVELAW.IN</p> <p data-bbox="359 257 1414 526">The present bail petition dated 15-6-2021 filed on behalf of the petitioner Lalan Kumar Safi, who is in custody since 19-4-2021 in connection with Laukaha P.S.case No.130/2021 u/s 354(B) of IPC, is moved today through virtual mode.</p> <p data-bbox="359 537 1414 750">The gist of allegation as per Informant-Manju Devi is that in the night of 17-4-2021, while she was sleeping, the petitioner outraged her modesty by touching her body parts and attempted to rape her.</p> <p data-bbox="359 761 1414 862">Heard the Ld. counsel for the petitioner and the learned A.P.P.</p> <p data-bbox="359 873 1414 1646">The Ld. counsel for the petitioner submits that the petitioner is innocent and has been falsely implicated in this case. The learned counsel for the petitioner further submits that the petitioner is a young boy aged about 20 years, who is in custody since 19-4-2021 and the investigation in the present matter has been completed, and chargesheet has been submitted. The learned counsel also submits that the matter has been compromised between the informant and petitioner and the informant does not want to proceed with her case. He further submits that the petitioner is willing to do community service for women to show his respect for women. He further submits that the petitioner is a washerman by profession and ready to do community service relating to his profession.</p> <p data-bbox="359 1657 1414 1948">Considering the custody of the petitioner since 19-4-2021 And his clean antecedent And affidavit by informant stating non-prosecution with present FIR by her And investigation being completed and chargesheet being filed, the prayer of the petitioner for regular bail is allowed and he is</p> <p data-bbox="734 2027 1021 2072">(Contd.....2)</p>

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Contd.2 16-9-2021	<p style="text-align: center;">WWW.LIVELAW.IN</p> <p>directed to be released on bail on furnishing bail bond of Rs.10,000/- with two sureties of the like amount each to the satisfaction of the learned court below subject to the condition that as per submission of his counsel, the petitioner, the petitioner shall wash and iron the clothes of all women of the village of informant including informant/victim free of cost for six months and after completion of six months shall obtain a certificate from Mukhiya/Sarpanch or any respectable public servant of the village and file in the court concerned.</p> <p>Let a copy of this order be sent to the Sarpanch of the village of the informant and if the petitioner fails to fulfil the condition imposed herein, Mukhiya/Sarpanch is given liberty to intimate the same to the court.</p> <p style="text-align: right;">Dictated</p> <p style="text-align: right;">(Avinash Kumar-I) Addl.Sessions Judge-I Jhanjharpur</p> <p>Memo No. /2021, Dated:</p> <p>Copy forwarded to :-</p> <p>(1) the court of Shri S. Kumar, JM Ist Class, Jhanjharpur and</p> <p>(2) the Sarpanch of village - Laukaha Station Mohalla, P.S.- Laukaha, District - Madhubani</p> <p>for information and needful.</p> <p style="text-align: right;">(Avinash Kumar-I) Addl.Sessions Judge-I Jhanjharpur</p>	